

COMMITTEE ON PAPERS LAID ON THE TABLE
(2021-2022)

SEVENTEENTH LOK SABHA

53

FIFTY THIRD REPORT

**[Delay in laying the Annual Reports and Audited Accounts of Sports
Authority of India (SAI), New Delhi]**

(Presented on 15.12.2021)



सत्यमेव जयते

LOK SABHA SECRETARIAT
NEW DELHI
December, 2021/ Agrahayana, 1943(Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2021-2022)

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| 6. Shri Darpan Sharma | - | Assistant Executive Officer |

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2021-2022), having been authorized by the Committee to present this Report on their behalf, present this Fifty Third Report in respect of the delay in laying the Annual Reports and Audited Accounts of the Sports Authority of India (SAI), New Delhi.

2. In terms of the recommendations of the Committee on Papers Laid on the Table contained in their First Report, Second Report (5th Lok Sabha) and Second Report (6th Lok Sabha) presented to the House on 08 March 1976; 12 May 1976 and 22 December 1977 respectively, the Annual Reports and Audited Accounts of the Organisation/Company are required to be laid on the Table of the House within nine months of the closure of the respective accounting year.

3. The Committee considered the matter of the delays in laying the Annual Reports and Audited Accounts of Sports Authority of India (SAI), New Delhi and took oral evidence of the representatives of the Ministry of Youth Affairs and Sports (Department of Sports) and Sports Authority of India (SAI), New Delhi in this regard at their sitting held on 05th January, 2021.

4. The Committee considered and adopted this Report at their sitting held on 06.12.2021.

5. The Committee wish to express their thanks to the officers of the Ministry of Youth Affairs and Sports (Department of Sports) and Sports Authority of India (SAI), New Delhi for furnishing the written replies, other material/information and for placing their views in the matter before the Committee.

6. The Observations / Recommendations of the Committee have been printed in bold letters at the end of the Report

New Delhi
09th December, 2021
18 Agrahayana, 1943 (Saka)

Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Report

Delay in laying the Annual Reports and Audited Accounts of the Sports Authority of India (SAI), New Delhi.

Sports Authority of India (SAI) was set up as a Society registered under the Societies Registration Act 1860 in pursuance of the Resolution No. 1-1/83/SAI dated 25th January, 1984 to carry forward the legacy of the IXth Asian Games held in New Delhi in 1982, under the Ministry of Youth Affairs and Sports (MYAS). SAI has been entrusted with twin objectives of promoting sports and achieving sporting excellence at the National and International level.

Subsequently, in order to facilitate development of SAI as a robust sports promotion body, necessary knowledge and skills in the field of sports coaching and physical education were incorporated by amalgamating the erstwhile Society for National Institutes of Physical Education & Sports (SNIPES) consisting of Netaji Subhash National Institute for Sports (NSNIS), Patiala and its Centres along with two other educational institutes, namely, Lakshmibai National College of Physical Education (LNCPE) located at Gwalior and Thiruvananthapuram, with SAI w.e.f. 1st May, 1987. The LNCPE, Gwalior was, however, delinked from SAI in September, 1995 on attaining the status of a “Deemed University”. Today, SAI stands out as an apex body for promotion of sports and sports excellence in the country.

2. On the question of the Act, Rule, Regulation under which Papers of SAI are being laid on the Table of the House and also, provision of time for laying of Annual Report and Audited Accounts of the Authority, the Ministry has submitted that:

" Rule 237 of the General Financial Rules (GFRs) as amended from time to time lays down the time Schedule for submission of annual accounts. The dates prescribed for submission of the annual accounts for Audit leading to the issue of Audit Certificate by the Comptroller and Auditor General of India and for submission of annual report and audited accounts to the nodal Ministry for timely submission to the Parliament are listed below:-

- Approved and authenticated annual accounts to be made available by the Autonomous Body to the concerned Audit Office and commencement of audit of annual accounts - 30th June*
- Issue of the final Separate Audit Report (SAR) in English version with audit certificate to Autonomous Body/ Government concerned - 31st October*
- Submission of the Annual Report and Audited Accounts to the Nodal Ministry for it to be laid on the Table of the Parliament - 31st December*

In addition, Rule 50 contained in the Memorandum of Association and Rules of Sports Authority of India stipulates that:-

"An Annual Report of the proceedings of the Society and all work undertaken during the year shall be prepared by the Governing Body for the information of the members of the Society and the Annual Accounts of the Society alongwith the Audit Report thereon shall be placed before the Society at its Annual General Meeting and also on the Tables of the Houses of Parliament."

Regarding the provision of time for laying of requisite papers, it was submitted that:-

"Nine months from the close of the accounting year."

3. SAI is allocated the funds by the Ministry of Youth Affairs and Sports. The

statement showing year wise fund allocated to SAI under Block Grant is placed at **Annexure-I.**

4. The Committee have, in their First Report (5th Lok Sabha) presented to the House on 08 March, 1976, emphasized that the Autonomous Organizations should lay their Annual Report, Audited Accounts and Review Statements within nine months of the close of the respective Accounting Year. Further, it is the responsibility of the Administrative Ministry to lay the Annual Report and Audited Accounts of the Organisation on the Table of the House. However, if for any reason, the Annual Report and Audited Accounts could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the said period or as soon as the House meets, whichever is later, explaining the reasons as to why the documents could not be laid in time.

5. The Committee finds that the Annual Reports and Audited Accounts of the Sports Authority of India (SAI), New Delhi for the years 2015-2016 to 2017-2018 have been laid before the Parliament (Lok Sabha) with delays ranging between 13 months to 21 months. The documents for the last two years, i.e., 2018-2019 and 2019-2020 have not been laid as yet. The actual dates of laying of the Annual Reports/Audited Accounts of the SAI for the aforesaid years alongwith the extent of delay are placed at **Annexure-II.**

6. On scrutiny of Papers laid, it has been observed by the Committee that the delay in laying of the documents of the SAI is not of recent origin. The Committee had earlier examined the reasons for delays in laying the Annual Reports and Audited Accounts of SAI **thrice**. At first, the Committee had taken up the matter of

delays in laying of the Annual Report and Audited accounts of SAI for the year 1989-1990 with the Ministry of Human Resource Development (Department of Youth Affairs and Sports). After that, the Committee had again taken up the matter of delays for the years 1996-1997 to 2003-2004 and once again for the years 2005-2006 to 2013-2014 with the Ministry of Youth Affairs and Sports (Department of Sports).

7. On the basis of action taken replies furnished by the Ministry on the above Reports, the Committee also recommended the matter of delays for the subsequent years in their 14th Report (14th Lok Sabha) and also in their 41st Report (16th Lok Sabha).

8. The extracts of the written replies as received from the Ministry on the above subject, important observations/recommendations made by the Committee in their Original Reports and also in their Action Taken Reports have been placed at **Annexure III**

9. In the instant case, on being enquired about the reasons for delay in laying of the Annual Reports and Audited Accounts of SAI, New Delhi for the years 2015-2016 to 2017-2018, the Ministry submitted that:-

2015-2016

- *“The Annual Accounts of SAI were finalized on 05.07.2016.*
- *The Annual Accounts of SAI were concurred by the Finance Committee of SAI in its 75th meeting held on 23.11.2016 and the same were approved by the Chairman Governing Body of SAI on file on 17.02.2017 and the same were ratified by the Governing Body in its 48th meeting held on 28.03.2017.*
- *The Annual Accounts were submitted to the audit authority – Director General of Audit Central Expenditure (DGACE), Delhi for taking up the audit on 03.03.2017.*
- *The DGACE, Delhi conducted the Certification Audit from 21.03.2017 to 19.04.2017.*

- *The Draft Audit Report on the accounts of SAI for 2015-2016 received from the DGACE, Delhi on 08.05.2017, 20 days after completion of the Certification audit. The Final Audit Report from DGACE, Delhi was received on 06.10.2017 almost 05 months after submission of replies to the Draft Audit Report.*
- *The delay in printing of the report is attributed to the time taken by the Printer in typing out the text in English and Hindi after receipt of the material from SAI. Receipt of proof from the Printer and proof reading thereafter for finalizing the Annual Report and Audited Accounts of SAI for the year 2015-16 also took some time.*

2016-2017

- *The Annual Accounts of SAI were finalized on 05.08.2017.*
- *The Annual Accounts of SAI were concurred by the Finance Committee of SAI in its 79th meeting held on 05.09.2017 and the same were approved by the Chairman Governing Body of SAI on file on 17.11.2017 and the same were ratified by the Governing Body in its 50th meeting held on 04.07.2018.*
- *The Annual Accounts were submitted to audit authority - DGACE, Delhi for taking up the audit on 22.11.2017.*
- *The DGACE, Delhi conducted the Certification Audit from 12.12.2017 to 17.01.2018.*
- *The Draft Audit Report on the accounts of SAI for 2016-2017 received from the DGACE, Delhi on 28.03.2018, two and a half months after completion of the Certification audit. The replies to the paras raised in draft audit were submitted by SAI on 06.04.2018 and the final Audit Report received on 29.06.2018*
- *The delay in printing of the report is attributed to the time taken by the Printer in typing out the text in English and Hindi after receipt of the material from SAI. Receipt of proof from the Printer and proof reading thereafter for finalizing the Annual Report and Audited Accounts of SAI for the year 2016-17 also took some time.*

2017-2018

- *The Annual Accounts of SAI were finalized on 09.08.2018.*
- *The Annual Accounts of SAI were concurred by the Finance Committee of SAI in its 81st meeting held on 27.09.2018 and the same were approved by the Governing Body in its 51th meeting held on 30.10.2018.*

- *The Annual Accounts were submitted to the audit authority - DGACE, Delhi for taking up the audit on 14.12.2018.*
- *The DGACE, Delhi conducted the Certification Audit from 07.01.2019 to 04.02.2019.*
- *The Draft Audit Report on the accounts of SAI for 2017-2018 was received from the DGACE, Delhi on 01.03.2019, i.e. after a month of completion of the Certification audit and the replies were submitted by SAI on 14.03.2019. The final Audit Report was received from DGACE on 11.11.2019 i.e. after 07 months of submission of the replies to the Draft Audit Report. The delay in printing of the report is attributed to the time taken by the Printer in typing out the text in English and Hindi after receipt of the material from SAI. Receipt of proof from the Printer and proof reading thereafter for finalizing the Annual Report and Audited Accounts of SAI for the year 2017-18 also took some time.”*

10. On the question whether the Ministry agreed that the delays in laying the documents indicate that due importance was not given to timely laying of the Papers before the Parliament and things were taken in a casual manner, the Ministry replied:

“Parliament is the highest authority and all directions of the Parliament have to be abided by. The delays were due to administrative reasons beyond control and the same are regretted. The primary reasons for delay are time taken to finalise the accounts by all Units of SAI which are spread pan-India, their compilation and examination in the SAI, approval of the same by the Governing Body of SAI. It is submitted that in order to increase outreach deep into the catchment area of sporting talent pool, SAI, has many sub-units, namely, SAI Training Centre, Special Area Games Centre, etc., many of which are located in rural and remote areas. Due to paucity of staff, these sub-units are often manned by personnel who have expertise in sports (coaches) but are not very conversant with administration and accounting. This has contributed to the delays in compilation of accounts. However, with guidance and leveraging of Information Technology, it is hoped that the delay will be arrested significantly. Further, after finalization of

accounts, audit of the same is done by the Audit Authorities, which includes resolution of queries raised by them, translation of the final report received from the Audit Authorities into Hindi, and printing of the same. The final reports are, then, processed for laying on the table of both Houses of Parliament.

While reasonable time is required for such a Pan-India exercise, both the Ministry and SAI are taking all steps possible to minimize avoidable delays so that in future, timely submission is ensured. Efforts are also being made to leverage Information Technology to further streamline the process and ensure real-time updation of data.”

11. The Committee asked the Ministry/Institute to furnish the details with respect to the dates and actual time taken at different stages, i.e. from approaching the Auditors, upto the laying of Annual Reports and Audited Accounts of SAI, New Delhi before Parliament, for the years 2015-2016 to 2017-2018. The statement hence, prepared is placed at **Annexure-IV**.

12. The Committee also asked the Ministry as to whether it had identified the stages in which delays had occurred during all these years and, if so, how does the Ministry propose to curtail the same. The Ministry submitted that:-

“There has been delay in finalizing the Draft Audit Report after replies were submitted. Time taken was between 2.5 to 7 months in these years. Proof reading and Hindi Translation at final stage also took substantial time in SAI.”

13. The Committee desired to know from the Ministry as to how the issue of auditing and finally timely receipt of Audit Reports from audit authorities was dealt by the Ministry/SAI. The Ministry in its written reply submitted that:-

" The issue of laying of Annual Reports and Audited Accounts of SAI has been monitored rigorously by the Ministry at the highest level.

The following actions are being taken for the purpose :

- *Regular reminders are being issued from the level of Under Secretary.*
- *Telephonic follow-up is being done at the level of Deputy Secretary/Director and Joint Secretary.*
- *This issue was being taken in the Senior Officers' Meetings when they were held and directions issued at the level of Secretary.*
- *Matter had also been taken up with the Audit Authorities for expeditious submission of their report. "*

14. On the question as to whether SAI faced any problem in connection with translation of the documents in Hindi version and subsequent printing thereof, the Ministry submitted that:-

" Though there is not much of a logistical issue during translation of documents in Hindi, but at this stage substantial time elapsed.

15. The Committee enquired about the process of accounting to facilitate speedy and timely compilation of accounts of SAI has been computerized? And, if not, what steps were being taken by the Ministry in this regard? The Ministry submitted that:-

".....The process of maintaining accounts is computerized. However, this computerization is localized and not integrated centrally, i.e., it is not online and updation of data does not take place on real-time basis. Data is computerized by each Unit of SAI. This Data moves up the system, with manual compilation done at each level, till it is finalized at the Central level in SAI Headquarters. Thus, time taken at each level of compilation adds up, leading to the delays."

16. The Ministry was also asked as to whether any time schedule has been laid

down by the Institute/Ministry indicating normative time for completion of the task of each stage involved in finalization of Annual Reports and Audited Accounts, the Ministry submitted that:-

“It may be pertinent to mention that as per the time frame prescribed by a Committee of Rajya Sabha (COPLOT) in 1976, every autonomous body should complete its accounts within a period of three months from the close of the financial year and make them available for auditing to ensure completion of the process within 9 months of close of respective financial year.

As indicated against S.No.2, the GFRs prescribe dates for submission of the annual accounts for Audit leading to the issue of Audit Certificate by the Comptroller and Auditor General of India and for submission of annual report and audited accounts to the nodal Ministry for timely submission to the Parliament

In addition, provisions of the OM No. 17(3)/2011-E-II(A) dated 5th September 2011 issued by Ministry of Finance, Department of Expenditure on the subject “Laying on the Table of the House Annual Report and Audited Accounts of Govt. Societies / Autonomous Bodies receiving grants-in-aid - reiteration of GFR 2005”, is also being followed.

Till now the process of laying of Annual Reports and Accounts was being expedited through written communication (including emails), telephonic reminders and monitoring. However, the advice is noted for future and stage-wise time-frames for completion of each stage within reasonable time, will be formulated and made effective forthwith.”

17. On being asked about any mechanism in the Ministry to monitor the progress of work in this regard to ensure timely laying of documents, the Ministry submitted that:-

“Monitoring has been done through written communication, telephonic reminders (including emails) and meetings to finalise the reports expeditiously.”

18. The Committee also questioned the Ministry/SAI as to whether any remedial measures had been taken or proposed to be taken both by the Ministry and SAI to ensure timely laying of the documents before Parliament, in future. The Ministry in its written reply submitted that:

- *“In this regard instructions have already been issued by SAI to all concerned Units/Centres to submit their annual accounts within one month after close of the financial year. It is also added that in some cases, when Annual Accounts of concerned centres are ready, the annual accounts of concerned centres are finalized by visiting a team of the Head Office thereon to avoid delay in finalization of annual accounts.*
- *SAI is having Accounting Manual, SAI plans to prepare a classification of accounting heads which is compliant to computerisation. Further, many other issues which often leads to delays has also been deliberated in the proposed Manual.*
- *Efforts are being made for Computerisation of all related works required for preparation of Annual Accounts. This will also help to reduce the delay.”*

19. In order to further examine the reasons of delays in laying of Annual Reports and Audited Accounts of SAI, New Delhi for the years 2015-2016 to 2017-2018, the Committee took oral evidence of the representatives of the Ministry of Youth Affairs and Sports (Department of Sports) and Sports Authority of India (SAI), New Delhi on 05th January, 2021.

20. During the evidence, while appearing before the Committee, the Secretary to the Ministry stated that:-

“.... 2018-19 accounts are ready for the last one month and we would lay them before the hon. Parliament as soon as it is convened.”

“....2019-20 accounts are also ready and we have sent them to the AG. As soon as we receive the comments of AG, we hope that we will lay it before the hon. House in March...”

As regards delays at the stage of compilation of annual accounts of the SAI for the aforesaid years, the Secretary to the Ministry submitted before the Committee that-

“....SAI has got about more than 90 offices and the entire accounting system is manual. So, after the year ends, after March ends, then they start collecting the accounts. That leads to a delay. So, we are not able to compile our accounts by July. That is the date by which we should compile our accounts. So, we are doing two things to remedy this. The first thing is this. We have started computerizing our accounts. The next year accounts, that is the accounts from 2021 to 2022 will be entirely computerized. Second thing is this. We have started now preparing quarterly accounts. So, if we are able to prepare quarterly accounts, which we have now started, the delay will be reduced considerably....”

He further added -

"We are also strengthening our accounting system. There are about 50-60 Offices. There is no one to prepare accounts. so we are in the process of hiring professionals who would go from office to office and prepare accounts because it is only then that we will be able to prepare quarterly accounts."

As regards delays in the submission of annual accounts to audit authorities, the representative of the Ministry/SAI informed the Ministry that -

"... the reason for delay in 2015-16 is the practice that is in vogue. The practice is that unless and until we receive the Separate Audit Report (SAR) for the previous year, we cannot submit the accounts to the DGACE for the fresh year. You can see as to what we have written in 2019-20. It is, unless we receive the SAR of the 2018-19 annual accounts, we cannot submit it for the 2019-20. This is the practice in vogue."

Observations/Recommendations

21. The Committee would like to express its displeasure to note that this is the “Fourth” such instance where the matter of delay in laying the Annual Reports and Audited Accounts of the Sports Authority of India (SAI), New Delhi has come before the Committee. Earlier also the Committee had taken up the matter of delay in laying the requisite documents of SAI, for the years 1989-1990, 1996-1997 to 2003-2004 and 2005-2006 to 2013-2014 in their 7th Report (10th Lok Sabha), 5th Report (14th Lok Sabha) and 5th Report (16 Lok Sabha) presented to the House on 27.04.1993, 06.12.2005 and 22.12.2015 respectively. In their action taken reports, the Committee observed that there is no improvement in laying of the documents of SAI for subsequent years. The Committee therefore, also recommended for timely laying of documents in their Action Taken Reports of 14th Report (14th Lok Sabha) and 41st Report (16th Lok Sabha). The Committee takes serious note of this insouciant approach of both the Ministry of Youth Affairs and Sports (Department of Sports) and SAI towards the assurance given by them during the earlier oral evidences and also, of the complete disregard shown towards the recommendations of the Committee’s Reports. The Committee is of the considered view that by neglecting the recommendations of the Committee, the delay has continued for such a long period of time.

The Committee takes cognizance of this willful disregard of the recommendations given by this Committee, in its earlier reports, with regard to SAI, New Delhi and would like to be apprised about the reasons thereof, in detail.

22. From the examination of the requisite papers laid before the Parliament

(Lok Sabha), the Committee note that the Ministry of Youth Affairs and Sports (Department of Sports) had laid the Annual Reports and Audited Accounts of the Sports Authority of India (SAI), New Delhi for the years 2015-2016, 2016-17 and 2017-2018 with delay of 13, 18 and 21 months from the respective stipulated date(s) of laying of these requisite documents. Furthermore, the requisite documents for the last two years, i.e., 2018-2019 and 2019-2020 have not been laid before the Parliament as yet.

The Committee is extremely disappointed with this continuous heedless approach of both the Ministry and the SAI towards fulfilling its obligation towards the Parliament and the people of this country. The Committee, hence, recommends the Ministry to lay the pending requisite documents without any further delay and also recommends the Ministry and SAI to strictly abide by and also the General Financial Rules and the recommendations of this Committee with regard to timely laying of requisite documents before the Parliament.

23. The Committee, further, note that SAI has been continuously failing on the same grounds. The Committee observe that every year SAI consumes a lot of time in compilation of accounts and there has been no improvement in this regard. The plea that the accounts have to be collected from 90 offices was observed as untenable earlier also by the Committee and this time too it is completely unwarranted. The Committee also observe that the remedial action of the Ministry in preparation of quarterly accounts during oral evidence on 07.02.2005 has also proved to be a mere lip service.

The Committee recommends the Ministry/SAI to diligently follow these remedial measures to avoid delay in future so that the accounts of SAI are timely compiled and submitted for auditing.

24. The Committee note that furnishing of Final Audit Report by audit authorities has taken unduly long time and, the SAI has not dealt with this matter seriously to reduce the time taken therein. Further, the Committee find the “vogue” practice being followed at SAI by not submitting the accounts to audit authorities for a particular year unless the Separate Audit Report for the previous year is received, as preposterous. The Committee also recommends that the “vogue” practice being followed at SAI shall be reviewed at the appropriate level and if the review brings out any need for corrective measure, suitable steps be taken in the light thereof.

The Committee recommends that regular communication in writing must be made to the audit authorities to expedite the audit process.

25. The Committee was apprised that another reason for the delay was the long time taken in translation and printing of requisite documents of SAI. The Committee noted similar delays during the previous oral evidence also. The Ministry had then submitted before the Committee that it had decided to outsource the translation work and also that it had started to take advance action for translation of the requisite documents before the receipt of final report from Audit authorities. It was also submitted that alternate arrangement to get the documents printed from a government approved agency had been made. However, the Committee observe that for the years 2015-2016, 2016-17 and 2017-2018, translation and printing has consumed nearly 09, 11 and 21 months respectively, which further prolonged the delay.

The Committee strongly recommends to the Ministry to take necessary steps to ensure that remedial actions as proposed earlier are religiously followed and that the SAI is equipped with adequate personnel and machinery to enforce these remedial actions to avoid similar delays.

26. It has also been observed that the Ministry had failed to comply with the

recommendation made in their earlier Reports to lay a statement within 30 days of the expiry of the prescribed period or as soon as the House meets, whichever is later, explaining the reasons as to why the requisite documents could not be laid within the stipulated period.

Therefore, the Committee directs the Ministry to lay this statement as per the recommendation of the Committee. However, this measure may be resorted to only to explain the “unavoidable” reasons which caused the delay and not as a means to justify the delay.

27. The Committee was apprised that SAI had not faced any procedural difficulty in convening the meetings of competent authority for getting approval of the documents. However, the Committee finds that for the years 2015-16, 2016-17 and 2017-18 there was a gap of 04 to 08 months in getting approval of the documents after the finalization of the accounts. The Committee is of the opinion that due importance was not given by SAI to approve the accounts for submitting it to the audit authority.

The Committee, therefore, recommends the Ministry/SAI to give priority to timely holding of the meetings of the competent authority.

28. The Committee also opines that here the onus of the delay lies with the Ministry also as it had completely failed to monitor and resolve the causes of delay which was arisen since 1996-1997. Also this time the Ministry had suggested more or less the same remedial actions as were furnished in the previous oral evidence in 2005 i.e. preparation of quarterly accounts, computerization of accounts, advance action regarding translation of requisite documents. However, from the examination of the replies received, it is evident that status-quo remains and hence, the remedial measures put forth had proved to be a farce only. The Committee takes note of the Standard Operating Procedures (SOP) furnished by the Ministry to minimize delay in

this regard, however, the Committee feels that going by the non-committal approach of the Ministry, so far, its proper implementation remains doubtful.

The Committee, therefore, strongly recommends to the Ministry to regularly follow the functioning of SAI and to ensure that from the year 2020-2021 onwards, the requisite documents of SAI, New Delhi are laid within the stipulated timeframe.

**New Delhi
6th December, 2021
15 Agrahayana, 1943 (Saka)**

**Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha**

Annexure-I
vide para 03 of the Report

Statement showing the year wise fund allocated to Sports Authority of India (SAI), New Delhi by the Ministry of Youth Affairs and Sports.

Year	(Rs in crore)
2015-2016	407.96
2016-2017	438.20
2017-2018	495.73
2018-2019	395.00
2019-2020	615.00

Annexure-II
vide para 05 of the Report

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the Sports Authority of India (SAI), New Delhi for the years 2015-2016 to 2019-2020.

Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual Date of laying of Annual Reports and Audited Accounts	Extent of delay (approximate)
2015-2016	31.12.2016	08.02.2018	13 months
2016-2017	31.12.2017	11.07.2019	18 months
2017-2018	31.12.2018	22.09.2020	21 months
2018-2019	31.12.2019	Not laid till date	NA
2019-2020	31.12.2020	Not laid till date	NA

Annexure-III
vide para 08 of the Report

Statement showing the extracts of the written replies on the delay in laying of the documents of the SAI as received from the Ministry, important observations/ recommendations made in the Reports and in their Action Taken Reports

I. Recommendations of the Committee
7th Report 10th Lok Sabha (Presented on 27.04.1993)

2.8 ..the Ministry and the Sports Authority should henceforth keep a close watch on timely finalisation of accounts and subsequent auditing and furnishing by auditors of final audit report. It is necessary that each stage of finalisation and submission of Annual Report and Audited Accounts should be monitored both in the Ministry and the Authority to obviate recurrence of delays on these stages in future. The Committee advise the Ministry to refrain from the practice of laying the Annual Report and Audited Accounts which are not duly approved by the Governing Body and General Body of the Authority. The Committee trust that the Ministry in consultation with SAI and audit authorities would take immediate steps to chalk out a time bound programme to clear the back log of laying of Annual Reports and audited Accounts for the year 1990-91 and 1991-92 without further delay."

Reply of the Government
Incorporated in
17th Report (10 Lok Sabha) Presented on 17.05.1995

"The Annual Report and Audited Accounts for the year 1990-91 had already been laid on the Table of the House 14th May, 1993 alongwith the reasons for delay. As regards the Report for 1991-92, the audit of the accounts already been completed on 29th April, 1993 and the Draft Report is awaited from Director General of Audit, Central Revenues. The matter is being pursued vigorously with the Audit authorities. As soon as the Draft Audit Report is received, the comments of SAI will be submitted and the audit office will be requested to furnish the final Audit

Report.

We expect to place the Annual Report and Audited Accounts for 1991-92 during the next winter Session of the Parliament.

In order to ensure the timely finalisation of Annual Report and Audited Accounts for the year 1992-93 and onwards, the following time schedule has been framed:

1) Consolidation of Accounts	31st May
2) Receipt of Annual Accounts from various units / Centres	15th June
3) Preparation of the Annual Accounts of SAI	30th June
4) Completion of Administrative Report	31st July
5) Completion of Audit of SAI	15th October
6) Compliance of Audit observations	31st October
7) Final Audit Report to be received	15th November
8) Approval of Report by Governing/General Body of SAI and printing of Report	15th December
9) Submission of Report to the Department of Youth Affairs &. Sports .	20th December
10) Submission of Report to the Minister for authentication	25th December
11) Submission of Report to Lok Sabha Secretariat for laying on the Table	31st December

The Sports Authority of India has been asked to comply with this schedule so that the Annual Report and Audited Accounts of SAI are submitted to the Parliament within the prescribed time limit of nine months."

**II. Extract of the written replies as received from the Ministry and incorporated in
5th Report 14th Lok Sabha (Presented on 06.12.2005)**

2.7 Explaining the reasons for delay in compilation of accounts, the Secretary, Ministry of Youth Affairs & Sports stated during evidence as under:-

“Sports Authority of India has more than 90 centres where money is spent. There are 90 centres, which can be called accounting centres. From there, the accounts go to regional level; there are six regional centres; and from there, they go to the headquarters. There has been quite a bit delay at that level.

The Secretary further explained:-

There is shortage of staff. When SIU, the Staff Inspection Unit, came into existence in 1996-97, the sanctioned strength was 26 and actually the number of people who are working was 14. After assessment, the sanctioned strength has been brought down to 24, there are 19 who are working on the financial side or the accounting side. Over the years, the Budget has increased manifold; the centres have gone up; even the accounting centres which were only 42 at that time have gone up to 90, but still the staff remain the same.”

2.8 To curtail the delay in compilation of accounts, the Secretary, Youth Affairs & Sports stated during evidence as under :-

“A few steps have been taken like computerisation of accounts. Till the level of regional centres, they have computerised and even all accounting centres have been computerised....the second thing is that we have decided that we are going to collect the accounts for each quarter during the year itself so that the work which piles up at the end of the year will not pile up. The first three quarters' accounts will be finalised during the last quarter and so, only the last quarter would remain to be finalised.”

2.9 As regards delay in auditing the Secretary, Youth Affairs and Sports during

evidence said –

“even after the audit has completed and the reply has gone, they have taken at least a year to write the report and send it to us.”

2.10 Asked to state whether the Ministry of Youth Affairs and Sports have ever taken up the question of expeditious completion of audit with C&AG, the Ministry in their written reply (dt. 7.2.05) stated as under:-

“The details of Ministry’s correspondence with C&AG for the year 1999-2000 are not readily available. However, in recent times special efforts are being made to pursue the matter with DGACR for issuing audit report. Secretary (YA&S) also wrote on 6 October, 04 for expediting audit report for the years 2001-02 and 2002-03. DG, SAI was also directed to pursue the matter, as a result of which Audit Certificates were received on 24.12.2004 and 03.02.2005 respectively.

2.11 To overcome delay in translation of the documents, the Secretary, Youth Affairs and Sports stated during evidence -

“We have also decided to outsource translation work because staff sometimes is not available for translation which could delay the matter.”

2.12 As regards delay in printing of the documents, the Secretary, Ministry of Youth Affairs and Sports stated as under :-

“Printing is another area which has been responsible for delay....The Government press was over-worked and they were not able to give back to us; they took lot of time”

2.13 To avert delay at the stage of printing of the documents at Government Press, the Ministry have stated (O.M.dt. 7.2.05) that alternative arrangements to get the report printed from National Consumer Cooperative Federation, a Government approved agency have been made.

Secretary, Youth Affairs and Sports, during evidence before the Committee also stated as under : -

“Another area which used to take time was the written part of the Annual Report. Now, we have set up a system by which we are now getting the written part of the Annual Report ready. As and when we received the audited accounts from the AG, we incorporate it and we go ahead for approval and printing.”

2.14 Enquired about the position regarding finalisation and laying of Annual Report and Audited Accounts for the year 2003-04, the Ministry in their written reply (dt. 7.2.05) stated as under :-

“Accounts were finalised by SAI on 27.04.04. The Finance Committee of SAI approved the accounts on 17.09.2004. Thereafter approval of the competent authority was obtained on 30.11.04. These documents were submitted to DGACR on 3.12.2004. The audit has commenced on 21.12.2004 and is in progress.”

Recommendations of the Committee

2.15 *The Committee are unhappy to note that the Annual Reports and Audited Accounts of Sports Authority of India, the apex sports body of the country, have not been laid in time even once during the last seven years. The extent of delay in laying the documents of the Authority ranges from 11 months to 48 months in respect of every year during the period from 1996-97 to 2002-03. The Annual Report and Audited Accounts for the year 2003-04, which should have been laid on the Table by 31.12.2004, were not laid till this report was considered by the Committee.*

2.16 *The Committee have emphasised in the past that if for any reason the Annual Report and Audited Accounts cannot be laid within the stipulated period, the Ministry concerned should lay within 30 days of the expiry of the prescribed period or as soon as the House meets, whichever is a later, a statement explaining the reasons why the report and accounts could not be laid. The Committee regret to note that no such statement has been laid for any of the years from 1996-97 to 2002-03 in respect of SAI. The Committee hope that the Ministry of Youth Affairs & Sports have taken note of the said recommendation for compliance in future.*

2.17 The Committee also find that the time taken by SAI before handing over the accounts (1998-99 to 2002-03) to audit ranges from 6 to 12 months as against the prescribed period of 3 months. The Ministry's explanation that the accounts have to be collected from over 90 Accounting Centres spread across the country is hardly convincing. The Committee feel that the contention of the Ministry is untenable in the era of computerisation with the facility for electronic transfer of data. It has been stated that computerisation has been undertaken in all the Accounting Centres and it has been decided to collect accounts from various Centres on quarterly basis. The Committee hope that with this measure, it would be possible to compile the accounts of SAI in time in future.

2.18 The Committee further note that the audit has taken over two years for completing its task in respect of accounts for the year 1998-99 and 2001-02 and one year in respect of accounts for the year 1999-2000 and 2002-03. The time taken by SAI in replying to the points raised by audit has not been furnished to the Committee in respect of the years 1999-2000, 2000-2001 and 2001-02. It appears that SAI has taken unduly long time in this regard. The Committee urge SAI to accord top priority to replying to the points raised by audit and ensure timely completion of audit task in order to avoid consequential delay in laying of the documents of SAI before Parliament.

2.19 Yet another factor which caused delay in laying the documents of the Authority is the undue time taken in getting translation & printing of the documents. After receipt of final audit reports, the Authority have taken 12 months for the year 1998-99 and 29 months for the year 1999-2000 in translation & printing of the documents. However, the delay at the stage of translation & printing has diminished in finalisation of the documents for the subsequent years reportedly due to advance action taken for translation of the documents before receipt of final report from DGACR. It is needless to say that these factors are well within the control of the Authority and delay, if any, on this account reflect poorly on the management of the Authority. The Committee note from the information furnished by the Ministry that in order to avoid delay in printing of the documents an alternate arrangement to get the documents printed from a government approved agency has been made. The Committee hope that the Authority/Ministry would ensure that no delay takes place at the stage of translation & printing in future.

2.20 The Committee further recommend the Ministry of Youth Affairs & Sports must draw up a time schedule indicating target dates for completion

of various stages involved in the finalisation of documents viz. finalisation/compilation of annual accounts and report, auditing of accounts, approval of documents from the competent authority, translation & printing, processing in the Ministry for being laid on the Table. A Senior Officer both in the Ministry and the Authority should be entrusted with the task to ensure that the time schedule so laid down is strictly adhered to right from compilation of accounts to laying of the documents before Parliament. The Committee would like to be apprised of the action taken in this regard.”

The Ministry of Youth Affairs and Sports in their action taken reply have stated as under:-

“During evidence on 7.2.2005 before the Committee, Secretary, Ministry of Youth Affairs and Sports has regretted for lapses (for not laying a statement within 30 days) occurred and ensured that these things will not happen in future. An internal committee has been constituted by Director General, SAI on 19.12.2003 for monitoring the progress and to take remedial action for ensuring timely submission of the Report in Parliament. A time schedule for laying the Annual Audited Account of Sports Authority of India before the Parliament has also been prepared to check the delay. Accordingly, the Ministry seeks the extension of time for the Ministry of Parliamentary Affairs for submission of the said Reports from time to time in case any delay occurs for the same.”

The Committee were not satisfied with the action taken replies furnished by the Ministry/SAI on the recommendation made by the Committee in the aforesaid Report and therefore, **recommended in their Action Taken Report (14th Report, 14th Lok Sabha) presented to House on 28.11.2007 as under:-**

The Committee note with concern that despite the remedial measures taken by the Ministry/S.A.I., the Annual Reports and Audited Accounts of the Authority for the years 2003-04 and 2004-05 were laid on the Table of the House on 26.7.2006 and 9.5.07 respectively after delays of 19 months and 16 months. The Committee further note that even after the assurance given by the Ministry the Annual Report and Audited Accounts for the year 2005-06 were neither laid on the Table of the House in time i.e. by 19.12.2006 nor a delay statement to this effect was laid during the Budget Session, 2007. It

appears that the Ministry have taken the matter regarding delay in laying the documents very lightly. The Committee, therefore, strongly urge the Ministry to ensure that the documents should be laid on the Table of the House within stipulated period of time and for any reason if not possible, a delay statement should invariably be laid on the Table of the House within 30 days of the expiry of prescribed period or as soon as the House meets, whichever is later. Further the Committee would also like to know the reasons for not laying either the Annual Report and Audited Accounts for the year 2005-06 or a delay statement to this effect in time.

III. Recommendations of the Committee **5th Report 16th Lok Sabha (Presented on 22.12.2015)**

2.18. The Committee are dismayed to note that the Annual Reports and Audited Accounts of Sports Authority of India, New Delhi have not been laid in time even once since 1995-96, inspite of the repeated recommendations of the Committee in this regard. The Committee had earlier examined delay in laying of the documents of the SAI for the years 1995-96 to 2002-2003. At the insistence of the Committee, the Ministry of Youth Affairs and Sports (Department of Sports) had drawn up a time bound programme to gear up the work involved in finalization of the documents. An internal Committee has been constituted by the Director General, SAI for monitoring the progress and to take remedial measures for ensuring timely submission of the documents. However, there has not been a semblance of improvement in adhering to the time limit and the documents of SAI for the years 2003-2004 to 2012-2013 were laid on the Table of the House with delays ranging from 07 to 23 months for each of the year. The documents of the SAI for the year 2013-2014 have not been laid till the matter was considered by the Committee. The Committee note with displeasure over the repeated late submission of the documents and therefore strongly recommend that the time schedule laid down by the Ministry for completion of various activities concerning the Annual Report and Audited Accounts should be strictly adhered to and the monitoring mechanism for the purpose may be strengthened so as to ensure that inordinate delays in laying of the documents do not recur in future. The Committee may be apprised of the action taken in this regard.

2.19. While examining the reasons for delays ranging from 11 to 20 months in laying of the Annual Reports and Audited Accounts of SAI on the Table of the House for the years 2010-2011 to 2012-2013, the Committee find from the information furnished by the Ministry/SAI that while delay is partly attributable to the long time taken in auditing of Annual Accounts, the main reasons for delay has been on the part of the Ministry/SAI in compilation of Annual Accounts, submission of Annual Accounts to Audit Authorities, getting approval of the documents from the Competent Authorities and also getting the documents translated and printed. The Committee also note that collection of data from 235 unit spread all over the India , then consolidating it at regional and at Head Office Level took time. Further, getting approval of documents from Governing Body, which is chaired by the Minister was another reason for delay. The Committee was apprised that to avoid delay at the stage of compilation of Annual Accounts, computerization have been done and to avoid delay at the stage of submission of Annual Accounts to Audit Authorities a clause to the effect that Chairman shall stand authorised to give his concurrence to the draft accounts before it is sent to the Director General(Accounts) is proposed to be added in the Memorandum and Articles of Association of the Society. The Committee hope that as a result of the measures undertaken by the Ministry the Annual Reports and Audited Accounts of the SAI would be laid on the Table of the House within stipulated time period in future. The Committee would like to be apprised about the conclusive action in this regard.

2.20. The Committee also note that the time taken in auditing of accounts and furnishing the audit report ranges from 5 to 7 months for the years from 2010-2011 to 2012-2013. The reasons for taking such a long time for completing the audit report are not clear. The Committee urge the Ministry of Youth Affairs and Sports (Department of Sports) to take up with audit authorities the issue of timely completion of audit to avoid consequential delays in laying of the documents before the Parliament. The Committee would like to be apprised of the action taken in this regard.

The Committee were again not satisfied with the Action Taken Replies furnished by the Ministry/SAI on the recommendation made by the Committee in the aforesaid Report and **therefore, recommended in their Action Taken**

Report(41st Report, 16th Lok Sabha) presented to House on 05.02.2019 as under:-

The Committee in their Fifth Report had pointed out the failure of the Ministry of Youth Affairs and Sports (Department of Sports) in timely laying of the Annual Reports and Audited Accounts of the Sports Authority of India (SAI) for the years 1996-97 to 2013- 14. The Ministry have accepted that the delay has been occurred due to printing of documents, time taken by the Audit and thereafter by the Ministry to scrutinize the Reports. The Committee have also been informed that SAI will take all possible steps for completing the work within the stipulated period in future. However, the scrutiny of papers laid reveals that the Annual Reports and Audited Accounts of SAI for the years 2014-15 and 2015-16 were laid on the Table of the House with delays of 7 and 14 months respectively. Further, neither the documents of SAI for the years 2016-17 and 2017-18 nor the related delay statement have been laid as yet. Evidently, no effective corrective measures have been undertaken by the Ministry to check the delays. The Committee express displeasure on the state of affairs and direct the Ministry to devise a proper Action Plan for timely laying of these documents and apprise the Committee of the same within 03 months. The pending documents of SAI should be laid at the earliest and for the succeeding years within the stipulated time frame.

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Annexure-IV
vide para 11 of the Report

The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Sports Authority of India (SAI), New Delhi for the years 2015-2016 to 2017-2018.

S. N o.	Particulars	2015-2016	2016-2017	2017-2018
•	Date on which SAI approached the Audit authorities for taking up the audit	03.03.2017	22.11.2017	14.12.2018
•	Date of appointment of the auditors	21.03.2017	12.12.2017	07.01.2019
•	Date of compilation of Annual Accounts of SAI	05.07.2016	05.08.2017	09.08.2018
•	Date of submission of Annual Account to Auditors for auditing	03.03.2017	22.11.2017	14.12.2018
•	Date and duration for auditing the annual accounts of SAI by auditors	21.03.2017 to 19.04.2017	12.12.2017 to 17.01.2018	07.01.2019 to 04.02.2019
•	Date of queries raised by Auditors during auditing of Annual Accounts	08.05.2017	28.03.2018	01.03.2019
•	Date on which the replies to the audit queries was furnished to the Auditors	18.05.2017	06.04.2018	14.03.2019
•	Date on which draft audit report was issued by audit authorities	08.05.2017	28.03.2018	01.03.2019
•	Date on which final audit report received by the SAI	06.10.2017	29.06.2018	11.11.2019
•	Date of finalization of annual reports	10.01.2018	06.06.2019	23.07.2020
•	Date on which documents were approved from the competent authority	28.03.2017	04.07.2018	30.10.2018

•	Date on which documents got translated	28.03.2017	04.07.2018	02.11.2018
•	Date on which documents got printed	10.01.2018	06.06.2019	23.07.2020
•	The date on which the documents were sent to the Ministry for being laid in House	11.01.2018	06.06.2019	30.07.2020
•	The date of laying of the documents on the Table of the House (Lok Sabha)	08.02.2018	11.07.2019	22.09.2020

APPENDIX-I

THE EXTRACTS OF THE MINUTES OF THE SECOND SITTING OF THE COMMITTEE ON PAPERS LAID ON THE TABLE (2020-2021)

The Committee sat on Tuesday, 05th January 2021 from 11:00 hrs to 13:20 hrs. in Committee Room 'D', Parliament House Annexe Building, New Delhi.

PRESENT

Shri Ritesh Pandey - **Chairperson**

MEMBERS

1. Shri Shafiqur Rahman Barq
2. Dr. A. Chellakumar
3. Shri T.N. Prathapan
4. Shri Saptagiri Ulaka
5. Shri Ashok Kumar Yadav

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Shri Munish Kumar Rewari - Additional Director
3. Shri R. K. Chaudhary - Under Secretary

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REPRESENTATIVES OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (DEPARTMENT OF SPORTS) and, SPORTS AUTHORITY OF INDIA (SAI), NEW DELHI.

1. Shri Ravi Mittal - Secretary, Sports
2. Shri L.S. Singh - Joint Secretary, Development
3. Shri Rohit Bhardwaj - Secretary, SAI
4. Shri Anjan Kumar Mishra - ED (Finance), SAI
5. Shri Arun Kumar Yadav - Director, Sports

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and explained the purpose of convening the meeting.

3-9. X X X X X

10. Lastly, the representatives of the Ministry of Youth Affairs and Sports (Department of Sports) and the Sports Authority of India (SAI), New Delhi were ushered in to tender oral evidence before the Committee with regard to delay in laying of Annual Reports and Audited Accounts of SAI, New Delhi for the years 2015-2016 to 2017-2018.

11. The Chairperson then welcomed the representatives of the Ministry and the Authority to the sitting of the Committee and explained to them that the meeting had been called to discuss the reasons for delays in laying of the Annual Reports and Audited Accounts of the SAI, New Delhi for the aforesaid years. The Chairperson also explained to the witnesses the provisions of Direction 58 of Directions by the Speaker, Lok Sabha regarding confidentiality of the proceedings.

12. The representative of the Ministry expressed regret over the delays and also assured that steps were being taken for improvement. It was submitted that the Institute had started computerization of the accounts and also, had, now, started preparing quarterly accounts which would reduce the delay considerably.

The representative of the Ministry assured the Committee that the Annual Report for the year 2018-19 would be laid in the upcoming session of the Parliament and for the year 2019-20 would be laid in the months of March this year. The Committee asked the Ministry to put up an SOP of work pertaining to translation, printing and quarterly accounting process before the Committee.

13. Thereafter, the Hon'ble Chairperson thanked the representatives of the Ministry and the Authority for the useful discussion in connection with the examination of the subject.

The witnesses then withdrew.

The Committee then adjourned.

THE EXTRACTS OF THE MINUTES OF THE SECOND SITTING OF THE COMMITTEE ON PAPERS LAID ON THE TABLE (2021-2022) HELD ON 06.12.2021.

The Committee sat on Monday, 06th December 2021 from 15:00 hours to 16:30 hours in Committee Room "C", Parliament House Annexe , New Delhi.

PRESENT

Shri Ritesh Pandey - **Chairperson**

MEMBERS

2. Dr. Shafiqur Rehman Barq
3. Dr. A. Chella Kumar
4. Shri Pallab Lochan Das
- 5 Choudhary Mehboob Ali Kaiser
- 6 Shri T.N. Prathapan
7. Shri Saptagiri Sankar Ulaka
8. Shri Ashok Kumar Yadav

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Shri Munish Kumar Rewari - Additional Director
3. Smt. Manjinder Pubbi - Under Secretary

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2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee.

X X X X X

3. Thereafter, the Committee took up for consideration, the eleven draft Reports (Original/ATR) regarding the delay in laying the Annual Report and Audited Accounts of the following organisation :-

i.	Sports Authority of India (SAI), New Delhi;			
ii.	X	X	X	X;
iii.	X	X	X	X;
iv.	X	X	X	X;
v.	X	X	X	X;
vi.	X	X	X	X;
vii.	X	X	X	X;
viii.	X	X	X	X;
ix.	X	X	X	X
x.	X	X	X	X; and
xi.	X	X	X	X

4. After deliberations, the Committee adopted all the eleven (11) Reports without modifications.

5. The Committee authorised the Hon'ble Chairperson to present these Reports to the Parliament.

X X X X X

X X X X X

The Committee then adjourned.
